

BY HAND

BEFORE SHRI G.S. YADAV, JOINT SECRETARY & LEGAL ADVISER AND  
FIRST APPELLATE AUTHORITY (NOTARY)

(Under Section 19 of RTI Act, 2005)

MINISTRY OF LAW & JUSTICE, DEPARTMENT OF LEGAL AFFAIRS, ROOM  
NO. 406-B 'A' WING, SHASTRI BHAWAN, NEW DELHI-110001

Appeal No. 16/JS&LA(GSY)/NC/RTI/2015

**IN THE MATTER OF:**

Shri Damanpreet Singh  
A-3/65, Second Floor  
Paschim Vihar  
New Delhi – 110063

Appellant

Versus

Central Public Information Officer(N)  
Ministry of Law & Justice  
Department of Legal Affairs  
Shastri Bhavan  
New Delhi – 110001

Respondent

**ORDER**

**01.04.2015**

Feeling aggrieved by the decision of CPIO dated 13.3.2015, the appellant has filed this appeal, received in this office on 22.3.2015.

2. The notices were issued to the parties to appeal and both the parties, i.e., appellant and CPIO are present in person.

3. Heard the submissions made by the respective parties and perused the record available.

4. We have gone through the reply given by CPIO dated 13.3.2015 in respect of the RTI application of the appellant dated 5.2.2015. The information sought for by the appellant is with respect to the register being maintained by the Notary, namely, Shri Ram Kumar Khatri, as per Notary Rules. Since the required information is not in the possession of CPIO and CPIO has asked the concerned Notary by speed post mode for furnishing the required information, but till date nothing has come from said Notary, i.e, Shri Khatri. Moreover, whether the letter has been received by him or not, it is not certain because neither the letter has come back undelivered nor there is evidence it has been served upon him.


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5. Considering the facts so far merits are concerned, appeal deserves to be dismissed and the same is dismissed accordingly.


6. However, today, the appellant gave the correct address of said Shri Khatri, Notary and corrected the date also and as such CPIO is directed to issue the letter afresh for getting the required information from said Shri Ram Kumar Khatri by speed post under intimation to the appellant and the moment information is received, the same should be furnished to the appellant within 10 days of receiving.

7. In case, the appellant is aggrieved with this order, he may file a second appeal before Hon'ble CIC, 2<sup>nd</sup> Floor, August Kranti Bhawan, Bhikaji Cama Place, New Delhi-110066 within the time period as prescribed under the provisions of RTI Act, 2005.

The parties be informed accordingly.

  
(G.S. Yadav)  
Joint Secretary & Legal Adviser &  
First Appellate Authority  
Date: 01.04.2015

1. Shri Damanpreet Singh, A-3/65, Second Floor, Paschim Vihar, New Delhi - 110063.
2. DLA & CPIO (Notary), Department of Legal Affairs, Ministry of Law & Justice, Shastri Bhawan, New Delhi - 110001.
3. RTI Cell, Department of Legal Affairs, Shastri Bhawan, New Delhi-110001.

  
Ms. Lalitha  
6/4/15